

passengers. The damages in respect of casualties amongst other than train passengers are covered not by the Indian Railways Act, but by other civil law. No delay in settlement of claims for compensation in respect of train passengers involved in an accident to a train is caused by the absence of such a definition, it is not considered necessary to provide a separate definition of term 'accident' in the Act.

(c) The accidents to trains carrying passengers contemplated by Section 82-A(1) of the Act include, besides collisions and derailments, trains being hit by road vehicles at level crossings; fires in trains; trains running into an obstruction like cattle, falling boulders and falling trees; trains being washed away by flash floods; trains being overturned by sudden storm, etc.

#### **Collision between Seoraphuli and Tarakeshwar local trains**

1016. SHRI NARENDRA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the S-31 Seoraphuli Local had dushed into the T-65 Tarakeshwar local near the Howrah Station, Calcutta on Monday, May 21, 1984;

(b) if so, the details of the collision;

(c) the number of persons killed and injured in the accident; and

(d) the steps taken to compensate the victims and the families of the deceased?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANJ KHAN CHOUDHURY): (a) to (c) Yes, Sir. On 21-5-1984 at 7.36 hrs. while T-65 Tarakeshwar EMU Local train was standing in an automatic signalling section of Howrah Station, S-31 Seoraphuli Local which was following closely rammed into the stationary

Tarakeshwar Local. In the accident 12 persons lost their lives and 25 received injuries.

(d) A retired Judge of Calcutta High Court has been appointed as ad-hoc Claims Commissioner to adjudicate the claims arising out of the accident.

#### **Inadequate Godown facilities for storing rice in Kerala**

1017. SHRI M. M. JACOB: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the capacity of godowns of the Food Corporation of India in each State is sufficient enough to hold stocks of rice and wheat for at least three months for Public Distribution System in those States; and

(b) whether the Central Government have received any representation from the Kerala Government regarding inadequacy of godown facilities for storage of sufficient quantity of rice?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) No, Sir.

(b) Yes, Sir.

#### **Karur-Dindigul Railway Line**

1018. SHRI V. GOPALSAMY: Will the Minister of RAILWAYS be pleased to state:

(a) what is the amount allocated for the Karur-Dindigul Railway line in the Sixth Plan and also in current Budget; and

(b) how much out of it has been spent till 30th June, 1984 with details therefor?